

Development Boards for Bombay

1772. **Shri Yajnik:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are considering the desirability of establishing separate Development Boards for the different areas of the Bombay State in accordance with the provision of Article 371(2) of the Constitution; and

(b) if so, when a decision is likely to be taken in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (b). As was stated in answer to a question in September last, the Bombay Government have set up Divisional Development Councils for each of the six administrative formed in accordance with the decision taken by the Inter-State Committee of Ministers in 1956. No order has been made under article 371(2).

Delhi Secondary Schools

†1773. **Shri Naval Prabhakar:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that the materials used in the construction of buildings for Secondary Schools in rural area of Delhi are of inferior grade;

(b) whether it is also a fact that the parents of the School-going children of these areas have lodged a protest against this with the Delhi Administration; and

(c) if so, the steps being taken by Government in the matter?

गृह-कार्य मंत्रालय से राज्य मंत्री (डा० का० ला० श्रीवाली) : (क) जी, नहीं।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

Tripura Employees

1774. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) the yearly increment of the Class IV employees of Tripura;

(b) whether this increment is paid each year or is consolidated;

(c) whether consolidated increment paid every fourth year deprives the employees of a good part of their increment; and

(d) if so, action proposed to be taken?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (b). There are two scales of pay applicable to Class IV employees of Tripura Administration, which are based on the pay-scales admissible for similar classes of employees in West Bengal. The first scale of Rs. 30-1/2-35-1-45 provides for biennial increments during the first 10 years and annual increments thereafter. The second scale of Rs. 20-1/4-25 provides for quadrennial increments.

Where the scale provides for biennial increments, the increment is earned on completion of 2 years' service and where quadrennial increment is provided, the increment is earned on completion of 4 years.

(c) and (d). Increment earned of scales of pay which provide for biennial or quadrennial increments are not consolidation of annual increments. They are not therefore comparable with increments which are earned annually or for any shorter period. This factor is taken into account in determining the structure of a pay-scale including its minimum and maximum that in scales providing for biennial or quadrennial increment, the total amount earned by way of increments is less than if the scale had provided for annual increments.